

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of May, 2004.

Original Application No. 1063 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Mr. S.K. Hajra, Member - A.

Arvind Kumar Tripathi a/a 22 years,
S/o Sri Gauri Shanker Tripathi,
R/o Vill. and Post- Rayath, Distt. Basti.

.....Applicant

Counsel for the applicant :- Sri H.P. Mishra

V E R S U S

1. Union of India through the Secretary,
M/o Communication, D/o Posts, New Delhi.
2. The Superintendent of Post Offices,
Basti Division, Basti.
3. Assistant Superintendent of Post Offices,
Basti Division, Basti.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

The applicant herein was appointed as substitute G.D.S/B.P.M. It is alleged that since his appointment, he is discharging his duties with full satisfaction to their superiors. The relief claimed herein is that the respondents may be directed to regularise the services of the applicant on the post in question and pay regular pay scale. In opposition to the O.A, the respondents have filed counter reply stating theirin that a policy decision to dis-continue the prevailing system of appointing substitute G.D.S has been taken and, therefore, the applicant is not entitled to continue on the post as substitute. In this connection,

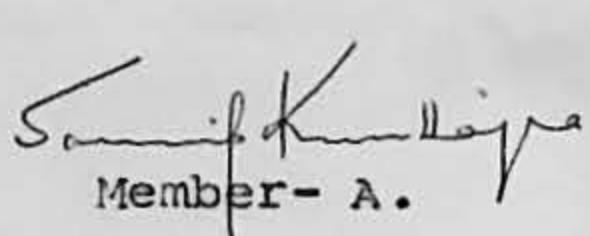
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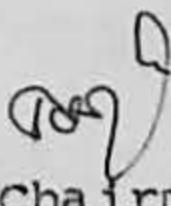
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reliance has been placed on the letter dated 05.09.2003 the validity of which was the subject matter of challenge in O.A No. 1075/03 and O.A No. 1109/03.

2. Having heard counsel for the parties and regard being had to the order passed in O.A Nos. 1075/03 and 1109/03, the present O.A is disposed of with direction that in case the applicant files representation alongwith documents in support of his claim for regularisation, the competent authority shall look into the grievance of the applicant and take appropriate decision in accordance with the scheme, if any, within a period of 2 months from the date of receipt of representation. It is made clear that pending decision of the representation, the applicant may be allowed to continue, if he has not been dis-engaged by now.

3. Accordingly the O.A is disposed of with no order as to costs.


S. Anand
Member - A.


Vice-Chairman.

/Anand/